

GOVERNMENT OF INDIA
MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE

LOK SABHA
UNSTARRED QUESTION NO. 2629
TO BE ANSWERED ON 10.05.2016

Environmental Pollution in Rural Areas

2629. COL. SONARAM CHOUDHARY:

Will the Minister of ENVIRONMENT, FORESTS AND CLIMATE CHANGE be pleased to state:

- (a) whether the environment is getting polluted especially in rural areas;
- (b) if so, the corrective steps taken in this regard including awareness generation about pollution control measures amongst the rural public;
- (c) the amount allocated for mitigation of pollution during the last three years and the current year, State-wise including Rajasthan in this regard; and
- (d) the details of specific directions proposed to be issued and facilities likely to be provided to the State Governments to control pollution?

ANSWER

MINISTER OF STATE (INDEPENDENT CHARGE) FOR ENVIRONMENT, FOREST AND CLIMATE CHANGE

(SHRI PRAKASH JAVADEKAR)

(a) Central Pollution Control Board (CPCB) in association with State Pollution Control Boards (SPCBs) / Pollution Control Committees (PCCs) is monitoring air quality, water quality and noise levels across the country under National Air Quality Monitoring Programme (NAMP), National Water Quality Monitoring Programme (NWMP) and National Ambient Noise Monitoring Network (NANMN) respectively. The NAMP network comprises 612 operating monitoring stations located in 254 cities/towns in 29 states and 5 UTs. The NWMP network comprises of 2500 locations covering 445 rivers, 154 lakes, 12 tanks, 78 ponds, 25 canals, 41 creeks, 45 drains, 10 water treatment plants and 807 groundwater wells in 29 states and 6 UTs. The NANMN network covers 7 metro cities. CPCB does not have monitoring network in rural areas. However ambient air quality monitoring is conducted in 04 locations in rural areas in Punjab under NAMP. The analysis of air quality data during 2015 indicates that the values of SO₂ and NO₂ within the National Ambient Air Quality Standard (NAAQS) put particulate matter exceeding the NAAQS at all 4 locations.

(b) The measures taken by the Government to control pollution *inter alia* include the following:-

- (i) Notification of National Ambient Air Quality Standards envisaging 12 pollutants;
- (ii) Formulation of environmental regulations / statutes;
- (iii) Setting up of monitoring network for assessment of ambient air including noise and water quality;

- (iv) Introduction of cleaner / alternate fuels like gaseous fuel (CNG, LPG etc.), ethanol blend etc.;
- (v) Promotion of cleaner production processes; and
- (vi) Preparation of action plan for sewage management and restoration of water quality in aquatic resources by State Governments.

Taking note of the gravity of pollution, the Government has taken some more measures which include:

- (i) Launched National Air Quality index by the Prime Minister in April, 2015;
- (ii) Decision taken to leapfrog directly from BS-IV to BS-VI fuel standards by 1st April, 2020;
- (iii) Taxing polluting vehicles and incentivizing hybrid and electric vehicles;
- (iv) Mitigating action to comply with effluent standards by SPCBs / PCCs to improve the water quality of the rivers;
- (v) Comprehensive amendments to various Waste Management Rules including Municipal Solid Waste, Plastic Waste, Hazardous Waste, Bio-medical Waste and Electronic Waste notified;
- (vi) Expanding ambit of Solid Waste and Plastic Waste Management Rules to rural areas;
- (vii) Notification of Construction and Demolition Waste Management Rules.
- (viii) Ban on burning of leaves, biomass, municipal solid waste;
- (ix) Financial assistance for installation of Common Effluent Treatment Plants for cluster of Small Scale Industrial units;
- (x) Revision of existing environmental standards and formulation of new standards for prevention and control of pollution from industries;
- (xi) Regular co-ordination meetings at official and ministerial level with Delhi and other State Governments within the NCR;
- (xii) Issuance of directions under Section 5 of Environment (Protection) Act, 1986 and under Section 18(1)(b) of Water (Prevention and Control of Pollution) Act, 1974 and Air (Prevention and Control of Pollution) Act, 1981;
- (xiii) Issuance of directions for Zero Liquid Discharge / water conservation;
- (xiv) Installation of on-line continuous (24x7) monitoring devices by major industries; and
- (xv) Setting up of a control room in CPCB to review and monitor air quality.

The steps taken for awareness generation regarding the pollution control measures include:

- (i) Issuing of advertisements in print and electronic media;
- (ii) Conducting of field level awareness campaigns;
- (iii) Consultation before finalization of standards/rules etc. by calling comments from stakeholders and public;
- (iv) Conducting of workshops for stakeholders;
- (v) Dissemination of information to the public through web portal and electronic display;
- (vi) Running of special trains which included the Science Express Climate Action Special flagged off on 15-10-2015.

(c) The amount allocated for mitigation of pollution during the last three years and the current year, State-wise including Rajasthan is annexed.

(d) The CPCB has issued directions under Section 5 of Environment (Protection) Act, 1986 and under Section 18(1)(b) of Water (Prevention and Control of Pollution) Act, 1974 and Air (Prevention and Control of Pollution) Act, 1981 to Delhi Pollution Control Committee and State Pollution Control Boards of NCR states for initiating time bound action for prevention, control and abatement of air pollution and improvement of Air Quality which *inter alia* include control of vehicular emissions; control of road dust/re-suspension of dust and other fugitive emission; control of air pollution from bio-mass burning; control of industrial air pollution; control of air pollution from construction and demolition activities; and other steps to control pollution.

ANNEXURE

ANNEXURE REFERRED TO IN REPLY TO PARA (c) OF THE LOK SABHA UNSTARRED QUESTION NO. 2629 DUE FOR REPLY ON 10.05.2016 REGARDING 'ENVIRONMENTAL POLLUTION IN RURAL AREAS' BY SHRI COL. SONARAM CHOUDHARY, HON'BLE MEMBER OF PARLIAMENT

Details of Payment Released to Various Monitoring Agencies under National Air Quality Monitoring Programme (NAMP)

Sl. No.	Name of Monitoring Agency	2012-13 (Amount in Rs.)	2013-14 (Amount in Rs.)	2014-15 (Amount in Rs.)	2015-16 (Amount in Rs.)
1	Andhra Pradesh SPCB	9365000	8450000	7666250	-
2	Assam SPCB	2920000	8690000	7842500	-
3	Chandigarh PCC	248333	1986667	-	-
4	Chattisgarh ECB	1373750	-	-	1526250
5	Gujarat SPCB	805000	3809583	-	-
6	Goa SPCB	9248000	8882500	7125000	7789333
7	Jharkhand SPCB	1960000	-	-	-
8	Himachal Pradesh SEP & PCB	3480000	5578333	-	10128333
9	Karnataka SPCB	2867500	-	354167	6749583
10	Kerala SPCB	3808333	-	6474167	-
11	Maharashtra SPCB	9428750	7467083	-	-
12	Meghalaya SPCB	2496667	2297500	-	7845833
13	Madhya Pradesh SPCB	5153583	-	-	-
14	Mizoram SPCB	472500	5931667	1765000	5413333
15	Nagaland SPCB	793333	1360000	906667	-
16	Orissa SPCB	3956417	-	5734583	-
17	Punjab SPCB	-	-	7795417	-
18	Pondicherry PCC	1266000	-	-	-
19	Rajasthan SPCB	4788750	-	-	4218750
20	Tamil Nadu SPCB	5327000	4399166	2358333	-
21	Uttar Pradesh SPCB	4150000	9586667	-	7263333
22	Uttarakhand EP&PCB	-	3694334	-	4085833
23	NEERI	4860000	-	7047000	10800000
24	IIT Kanpur	458366	450000	3709378	-
	Total	79227282	72583500	58778462	65820581

Note:- SPCB – State Pollution Control Board, SEP&PCB – State Environment Protection & Pollution Control Board, EP& PCB – Environment Protection & Pollution Control Board, PCC – Pollution Control Committee. NEERI is at present monitoring in 6 cities in 5 different states/Union territories namely Delhi, Maharashtra, West Bengal, Tamil Nadu and Andhra Pradesh.

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Details of fund released (in Rs.) to SPCBs / PCCs towards National Water Quality Monitoring Programme

STATE / UT	2012-13	2013-14	2014-15	2015-16
Andhra Pradesh	3880109	2653674	NO PAYMENT RELEASED	2481784
Arunachal Pradesh	14825	0		0
Assam	1347990	617140		1331010
Bihar	2205519	1910413		1328964
Chattisgarh	771405	981535		914385
Goa	1252205	1697490		141540
Gujarat	477650	302762		1513411
Haryana	66026	14189		66028
Himachal Pradesh	2497680	3023765		4483840
Jammu & Kashmir	241085	1496715		0
Jharkhand	1242810	165435		0
Karnataka	1298218	1888989		925981
Kerala	3005010	3315827		3899767
Madhya Pradesh	1177919	1899376		671822
Maharashtra	5719058	4182476		2859707
Manipur	1105395	0		0
Meghalaya	801445	56640		3576450
Mizoram	195030	303855		602635
Nagaland	93945	143745		104880
Orissa	2676000	3052593		3147859
Punjab	470768	488440		764512
Rajasthan	1251002	1992251		1195971
Sikkim	338640	0		0
Tamil Nadu	1703185	2012914		1061221
Tripura	179390	138450		81595
Uttar Pradesh	1974211	1488119		343862
Uttaranchal	579445	1665015		264925
West Bengal	11771	1943487		5036455
Chandigarh	135300	11670		0
Lakshadweep	-	0		474825
Pondicherry	130070	122105		109725
Daman, Diu, Dadra Nagar Haveli	109830	120960		0